

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CIRCULAR

Keeping in view the upsurge of COVID -19 cases, with a view to reduce foot fall in the High Court premises and taking into consideration Order No. 13180-HIII(5)/2022/295 dated 6.01.2022 passed by Advisor to the Administrator, U.T.-cum-Chairperson, State Executive Committee of State Disaster Management Authority, U.T. Chandigarh, it is directed that all Registrar/OSD/Incharge(s) of the Branches shall prepare a roster requiring 50% of the officials of group 'C' and 'D' attending the office physically on rotation basis on all working days whereas the remaining officials shall work from home. The officials with disabilities and pregnant women officials shall, however, be exempted from attending office for the time being and shall work from home.


The concerned Registrar/OSD may mandate attendance of more than 50% staff, if required in public interest while strictly ensuring that social distancing is maintained under all circumstances and masks are worn by the officials at all times.

The officials working from home shall, at all times, remain available on telephone/mobile. They shall not leave the station without prior permission of the competent authority and shall immediately report in the concerned branch if called upon to do so by the concerned Registrar/OSD.

It is also directed that all the officers/officials attending the office shall strictly follow the COVID -19 protocols and wear mask at all times and maintain social distancing.

The Court Officer Branch is directed to ensure proper sanitization of all the buildings on regular basis as per protocol.

Any lapse shall be viewed seriously.


(Sanjiv Berry)
Registrar General